

**Welfare of private security guards**

2616. DR. T. SUBBARAMI REDDY:

SHRI VAIKO:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of estimated private security guards in the country;
- (b) whether any welfare scheme is being contemplated for their social security and protection;
- (c) if so, the details thereof;
- (d) whether any legislation is being brought forward to improve their service conditions;
- (e) if so, by when; and
- (f) whether any awards are being mooted for deserving private security guard, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) This Ministry does not maintain a database regarding number of private security guards in the country.

(b) and (c) Licence of private security agencies under the Private Security Agencies (Regulation) Act, 2005 may be suspended or cancelled for not complying with various labour welfare legislations like the Minimum Wages Act, 1948, the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, the Equal Remuneration Act, 1976 etc.

(d) and (e) The Government has placed in the public domain draft amendments to the Private Security Agencies Central Model Rules, 2006 for suggestions and comments.

(f) No such proposal is under consideration at present.

**Prosecution under Section 66 of IT Act**

2617. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been any arrest, detention or prosecution under Section 66A of the IT Act since April, 2015; and

(b) if so, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Hon'ble Supreme Court struck down Section 66A of the IT Act on 24th March, 2015 in Writ Petition (Criminal) No.167 of 2012 in the matter of Shreya Singhal vs. Union of India.

#### **Terrorist attack on migrant workers**

2618. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of incidents of terrorist attacks on migrant workers in Kashmir has been reported recently;

(b) if so, the details of such incidents reported so far and the number of people killed/injured therein;

(c) whether it is also a fact that large scale exodus of migrant workers have started in the wake of these terrorist attacks; and

(d) if so, the details thereof and what steps are being taken for the safety of the migrant workers in the valley?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Jammu and Kashmir is affected by terrorism that is sponsored and supported from across the border for the past few decades. The terrorists have been targeting civilians, both Kashmiris and Non Kashmiris. As per report of the Government of Jammu and Kashmir, 19 civilians have been killed by terrorists that include 12 Non Kashmiri labourers and drivers and 3 were injured in terror related incidents since 5th August, 2019.

(c) No such report has been received by the Government.

(d) Pursuant to Government's policy of zero tolerance against terrorism, the security forces are taking proactive action against terrorists. Due to concerted and synergized efforts of security forces, a large number of terrorists have been neutralized in Jammu and Kashmir in the past few years.